

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CORAM:**

**(IB)-1071(ND)/2018**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
13.03.2019**

**NAME OF THE COMPANY: M/s. State Bank of India V/s. M/s. Shri Shyam  
Ji Ahrico Exports Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present: Mr. Srikaanth S. Iyyere for SBI**

**Ms. Medha Mukherjee for Respondent**

**ORDER**

**CA 326/2019** has been filed under Sections 19(2) & 19(3) of the Code. Notice of this application is accepted by the Ld. Counsel appearing for the Ex-Director. List this application for further consideration on 2<sup>nd</sup> April, 2019. Notice be effected on the Statutory Auditor.

**CA 321/2019 & CA 320/2019** has been filed by way of a progress report.

**Vide CA 319/2019** the resolution has been placed on record whereby the the COC in its meeting dated 1<sup>st</sup> February, 2019 proposed that the IRP be <sup>confirmed</sup> as the RP in this case. The said resolution has been passed by 100% voting power of the COC and has been annexed at page 91 of the said application.

Form AA has been filed by the RP along with his certificate of registration. In view of the same, we confirm the appointment of Mr. Sanjay Kumar Aggarwal as the RP. He is directed to take all such steps as required under the Code and file his interim report

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CA stands disposed off.

No further directions are called for.

✓ -sd-

**(V. K. Subburaj)**  
**Member (T)**

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**(Ina Malhotra)**  
**Member (J)**